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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 3242 of 1992
M.A.3953/94

Dated New Delhi, the 7th day March, 1996

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Sumer singh
S/o Shri Ami Lal
R/o 144, Village Dhansa
Najafgarh
NEW DELHI.

... Applicant

By Advocate: Shri V. P. Sharma

versus

1. Union of India, through
The General Manager
Northern Railway
Baroda House
NEW DELHI.
2. The Divisional Railway Manager
Northern Railway
BIKANER.
3. The Assistant Engineer
Northern Railway
REWARI.

... Respondents

By Advocate: Shri N.K. Aggarwal.

O R D E R (Oral)

Mr Justice P. K. Shyamsundar

The application is finally disposed off as withdrawn as learned counsel for the applicant states that he would advise his client to file a representation to the administration seeking enlisment as casual labour and for seeking further relief, if any, which however is not an aspect which we should commend. But if the

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applicant were to make any representation to the department for enlisment as casual labour, it will be open to the department to dispose off the same as expeditiously as possible. No costs.

K. Muthukumar
(K. Muthukumar)

Member (A)

P. K. Shyamsundar

(P. K. Shyamsundar)
Acting Chairman

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